

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 757 of 2020

In the matter of:

Vijay Kumar Penmetsa

....Appellant

Vs.

Sisir Kumar Appikatla & Ors.

....Respondents

Present

For Appellant: Mr. Abhishek Anand, Mr. Viren Sharma, Mr. Rahul Gupta, Mr. Kunal Godhwani & Mr. Krishnendu Datta, Advocates.

**For Respondents: Mr. Y. Suryanarayana, For R-1.
Mr. Pankaj Vivek & Mr. Gunjit Singh, for R-2 to 4.**

ORDER
(Virtual Mode)

12.02.2021: Learned Counsel for Respondent No. 2,3 & 4 is directed to supply the copy of the synopsis and written arguments to Appellant Counsel.

Learned Counsel for Respondent No. 1 is directed to file the physical copy of Written Submissions and provide the advance copy to the Appellant Counsel.

Learned Counsel for the Appellant is directed to supply the copy of the Affidavit to Respondent Counsels.

Pleadings are completed. Let the matter be fixed for '**Hearing**' on **2nd March, 2021**.

Interim Order dated 7th September, 2020 to be continued till the next date of Hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

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